

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 208
TA(IBC)-35(PB)/2022

IN THE MATTER OF:

Raheja Icon Entertainment Private Limited Petitioner/Applicant
Vs.
DMI Finance Pvt Ltd & Anr. Respondent

Order under Rule 16(d) of the NCLT Rules, 2016

Order delivered on 09.01.2023

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

PRESENT:

For the Applicant : Mr. Gaurav Mitra, Advocate
For the Respondent : Mr. Vipul Ganda, Mr. Sumit Chander, Ms.
Guresha Bhamra, Ms. Abhipsa Mohanty, Ms.
Priyanka Jindal, Advs.

ORDER

Ld. Counsels for the parties appeared.

At the request, list the matter for a physical hearing **on**
31.01.2023.

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(RAMALINGAM SUDHAKAR)
PRESIDENT